

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 4 of 2013**

**Dated : 22<sup>nd</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Limited**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hasan Murtaza**  
**Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan**

**ORDER**

It is noticed that the Vakalatnama and the reply has not been filed by the Commission. The learned counsel for the Commission is directed to file the Vakalatnama as well as the reply at the earliest after serving copy on the other side.

Post the matter for hearing on **29.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**  
**ts/rkt**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**